

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:457
ANSWERED ON:23.11.2012
COMMON MEDICAL ENTRANCE TEST
Lagadapati Shri Rajagopal

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Medical Council of India (MCI) has notified common entrance test viz. National Eligibility and Entrance Test (NEET) for admission to Under Graduate (UG) and Post Graduate (PG) medical courses in the country from 2013-14 onwards;
- (b) if so, the details thereof;
- (c) whether a few State Governments have requested for exemption to implement NEET from the next academic year i.e. 2013-14;
- (d) if so, the details thereof along with the reasons therefor; and
- (e) the steps taken/proposed by the Government to address the apprehensions and concerns of State Governments and other stakeholders on the matter?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (GHULAM NABI AZAD)

(a) & (b) Yes. The Medical Council of India (MCI) has notified amendment in its regulations to conduct common entrance test viz. National Eligibility and Entrance Test (NEET) for admission to Under Graduate (UG) and Post Graduate (PG) medical courses in the country from 2013-14. Central Board of Secondary Education (CBSE) has been identified as the agency for conducting NEET for UG and National Board of Examinations (NBE) for PG medical courses.

(c) to (e) Majority of States have accepted the proposal but few States have expressed apprehensions about the proposed NEET which pertained to syllabus, medium of test, reservation policy, etc. Most of the apprehensions have been addressed. The MCI's regulations on NEET clearly indicate that the prevailing reservation policy of States would not be disturbed. Further, the NEET-UG will be conducted in six regional languages viz. Gujarati, Bengali, Tamil, Marathi, Telugu and Assamese in addition to Hindi and English. Few medical colleges and State Governments have filed writ petitions in respective Hon'ble High Courts seeking exemption from NEET. More than 26 such writ petitions have been transferred to the Hon'ble Supreme Court of India and the matter is sub-judice and any exclusion would depend upon the decision of Hon'ble Supreme Court in the pending transfer petitions.